

ITEM NO.14
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11011/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SANJEEV KUMAR

Respondent(s)

Date : 19-04-2021 This petition was called on for hearing today.

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

Service upon the sole respondent remains incomplete.

Upon hearing the learned counsel appearing for the petitioner-State, two weeks' time is granted for taking fresh steps and filing fresh particulars in that regard.

List the matter again on 12.07.2021.

(RB)

AVANI PAL SINGH
Registrar